

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
MUMBAI**

WEST ZONAL BENCH

EXCISE APPEAL NO: 87594 OF 2013

[Arising out of Order-in-Appeal No: PVR/88/NGP/2012 dated 15th February 2013 passed by the Commissioner of Customs, Central Excise & Service Tax (Appeals), Nagpur.]

Ultra Tech Cement Ltd

Awarpur Cement Works, Tehsil Korpana,
Dist: Chandrapur – 422 917

... Appellant

versus

Commissioner of Central Excise

Kendriya Utpad Shulk Bhavan, Telangkhedi Road
Civil Lines, Nagpur – 440 001

...Respondent

APPEARANCE:

Ms Hanisha Jataria, Chartered Accountant for the appellant

Shri Bhilegaonkar Deepak, Deputy Commissioner (AR) for the respondent

CORAM:

HON'BLE MR C J MATHEW, MEMBER (TECHNICAL)

HON'BLE MR AJAY SHARMA, MEMBER (JUDICIAL)

FINAL ORDER NO: A / 85660 /2023

DATE OF HEARING:

03/05/2023

DATE OF DECISION:

03/05/2023

PER: CORAM

On behalf of appellant it is submitted that the appellant had sought coverage under Sabka Vishwas (Legacy Dispute Resolution)

Scheme, 2019 and furnished final discharge certificate issued by the competent authority.

2. Accordingly, in conformity with section 127(6) of Finance Act 2019, the appeal is dismissed as deemed to be withdrawn.

(Dictated and Pronounced in Open Court)

(AJAY SHARMA)
Member (Judicial)

(C J MATHEW)
Member (Technical)

**/as*